

**CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH**

**OA/021/75/2020**

HYDERABAD, this the 22<sup>nd</sup> day of January, 2020



**Hon'ble Mr. Ashish Kalia, Judl. Member  
Hon'ble Mr. B.V. Sudhakar, Admn. Member**

D. Venkateswara Rao,  
S/o. Samuel, age 62 years,  
Occ: Retd. Track Maintainer Gr-C,  
O/o the Permanent Way Inspector,  
Kondapalli, R/o. Errupalem Post Village and Mandal,  
SC Colony, Khammam - 507 201.

... Applicant

(By advocate: Mrs. S. Anuradha)

Vs

1. Union of India rep. by its  
General Manager,  
South Central Railway,  
Secunderabad.
2. The Divisional Engineer,  
South Central Railway,  
Secunderabad.
3. The Assistant Divisional Engineer,  
South Central Railway,  
Madira.
4. The Permanent Way Inspector,  
South Central Railway,  
Kondapalli, Khammam.

... Respondents

(By advocate: Mr. V. Vinod Kumar,  
SC for Railways)

## **O R D E R (ORAL)**

**Hon'ble Mr.AshishKalia, Judl. Member**

The applicant has filed this OA u/Sec.19 of the Administrative Tribunal

Act, 1985 praying for the following relief(s):



*“To direct the respondents to consider the representation dt.18.03.2019, made to fix his pay as per the Competent Authority DEN/S/SC’s Memorandum under Lr.No.CW/452/W.IV/Promotions/South, dt.27.08.2018 communicated through letter dt. 7.9.18 by declaring the action of the respondents arbitrary, illegal and violative of principles of natural justice and may pass such other order or orders as this Hon’ble Tribunal may deem fit and proper in the circumstances of the case.”*

2. We heard Smt.S.Anuradha, learned Counsel for the applicant and Sri V.Vinod Kumar, learned Standing Counsel for the respondents.

3. The applicant has submitted an application on 18.3.2019 for fixation of his Grade Pay i.e. Rs.2400/- as per his eligibility, which was granted to him by the competent authority in the year 2013. Subsequently in the year 2016, without any order and notice, he was reverted to the Grade Pay of Rs.2000/-. Feeling aggrieved, the applicant made a representation. Learned counsel for the respondents has informed that the competent authority is the Senior Divisional Personnel Officer, South Central Railway.

4. In view of the above, we hereby direct the applicant to make a representation within a period of 30 days from the date of receipt of this order and the concerned authority may decide the same with a reasoned and speaking order, within 30 days thereafter. In case any grievance still subsists, the applicant is at liberty to approach this Tribunal once again.

5. With the above direction, the O.A. is disposed of at the admission stage.

No order as to costs.



**(B.V. SUDHAKAR)**  
**ADMN. MEMBER**

/pv/

**(ASHISH KALIA)**  
**JUDL. MEMBER**